

ITEM NO.8

Virtual Court 1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 300/2019

NILESH PAREKH

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(ONLY W.P.(CRL.) NOS. 87 OF 2020 TO BE LISTED)

WITH W.P.(Cr1.) No. 87/2020

(IA No. 36910/2020 - EX-PARTE AD-INTERIM RELIEF)

Date : 17-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr. Ranjit Kumar Sharma, AOR

Mr. Raj Kishor Choudhary, AOR
Mr. Shivam Sharma, Adv.

For Respondent(s)

Mr. K.M.Nataraj, ASG
For Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court convened through Video Conferencing.

Heard learned counsel for the parties.

The only relief confined to by the learned counsel for the petitioner(s), on hearing learned counsel for the parties, is the permission for the petitioners' advocate to remain present during interrogation at a visible distance but not audible distance.

To the aforesaid limited aspect, in view of the earlier orders, learned Additional Solicitor General for the respondent-UOI has no objection.

We thus allow the writ petitions limited to the aforesaid aspect.

The writ petitions stand disposed of.

Pending application shall also stand disposed of.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER